

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHANDI CRANES PRIVATE LIMITED RELEVANT PARTICULARS

1.	Name of corporate debtor	Chandi Cranes Private Limited
2.	Date of incorporation of corporate debtor	15-06-2010
3.	Authority Under which corporate debtor is incorporated /Registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900PB2010PTC034009
5.	Address of the registered office and principal office (if any) of corporate debtor	Near Harchand Mill Road, Motia Khan, Mandi Gobindgarh, Punjab, 147301
6.	Insolvency commencement date in respect of corporate debtor	27-05-2022
7.	Estimated date of closure of insolvency resolution process	23-11-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bhupinder Sethi, Registration No. IBBI/IPA-001/IP-P-02144/2020-2021/13366
9.	Address and e-mail of the Interim Resolution Professional as registered with the Board	B34-6650/24 B, Street No-2, New Atam Nagar, Jassian Road, Haibowal, Ludhiana, Punjab-141001 E-mail: ip.brsethi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B34-6650/24 B, Street No-2, New Atam Nagar, Jassian Road, Haibowal, Ludhiana, Punjab-141001 E-mail: ip.chandicranes@gmail.com
11.	Last date for submission of claims	10-06-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) - Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Chandi Cranes Private Limited on 27-05-2022.

The creditors of Chandi Cranes Private Limited are hereby called upon to submit their claims with proof on or before 10-06-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28.05.2022
Place: Ludhiana

Sd/-
Bhupinder Sethi
Interim Resolution Professional
IBBI/IPA-001/IP-P-02144/2020-2021/13366